

# **NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

## **PRINCIPAL BENCH**

**2<sup>nd</sup> FLOOR, M.T.N.L BUILDING, NEAR SCOPE COMPLEX, CGO COMPLEX, NEW DELHI**

**DAILY CAUSE LIST DATED 24.07.2025**

**COURT OF REGISTRAR**

**(HYBRID MODE)**

**11:30 A.M.**

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### **For Consideration under Rule 26 (3) of the NCLAT Rules, 2016.**

<b>S. No.</b>	<b>Case No.</b>	<b>Name of the parties</b>	<b>Counsel for Appellants</b>
<b>1.</b>	I.A. No. 4160 of 2025 in Comp. App. (AT) (Ins) No. ____ of 2025	Urbtech Xaviers Welfare Society Vs. Resolution Professional of Opulent Infradevelopers Pvt. Ltd.	Arvind Garg
<b>2.</b>	I.A. No. 4186 of 2025 in Comp. App. (AT) (Ins) No. ____ of 2025	Ravikumar Agarwal Vs. Yes Bank	Jenil Shah
<b>3.</b>	I.A. No. 4204 of 2025 in Comp. App. (AT) (Ins) No. ____ of 2025	Gap Investments Pte Ltd. & Ors. Vs. Jag Bros Consultants Pvt. Ltd.	Arjun Aggarwal
<b>4.</b>	I.A. No. 4205 of 2025 in Comp. App. (AT) (Ins) No. ____ of 2025	Stressed Asset Resolve Consultants, Through Vinay Kumar Vs. Singhal Strips Ltd. & Ors.	Harshit Aggarwal
<b>5.</b>	I.A. No. 4206 of 2025 in Comp. App. (AT) (Ins) No. ____ of 2025	NRG & Co. Vs. Swamih Investment Fund & Ors.	Nipun Gautam
<b>6.</b>	I.A. No. 4207 of 2025 in Comp. App. (AT) (Ins) No. ____ of 2025	Menka Khurana Vs. Alok Kaushik & Anr. (Resolution Professional)	Sahil Gupta

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